

MINUTES OF THE MEETING No. 31/12 dated 2.11.2011 UNDER (held on 16/11/2011) THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div)
2. Shri P.P. Srivastava, Deptt. of C&PC(Chem.Div)
3. Shri Nand Lal, DIPP
4. Shri S.K Aggarwal, DC(MSME)
5. Shri Dinesh Kumar, DC(MSME)
6. Shri A.K. Cashyap, Dy.DGFT
7. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.30/11 for confirmation and confirmed and adopted the same without any change.

Case No M-126 NC No.31/12 Dated 2.11.2011 (held on 16.11.2011)	M/ s ITC Ltd, Hyderabad F.No.01/83/50/164/AM11/DES-IV RLA F.No.09/24/40/339/AM10 Lic.No.0910040549 dated 7.1.2010
---	--

The Committee considered the case as per agenda. As per written recommendation dated 21.10.2011 of DIPP, the Committee decided to allow input item No.6 of LDPE (Polymer) @ 1.01 MT/MT, without any other change in the decision of NC taken vide M.No.19/83 held on 11.8.2010.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-127 NC No.31/12 Dated 2.11.2011 (held on 16.11.2011)	M/ s Rohan Dye & Intermediates Ltd, F.No.01/83/50/1715/AM08/DES-IV RLA F.No.08/24/40/46/AM08 Lic.No.0810068990 dated 14.12.2007
---	--

The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/105/2006-Ch.II dated 3.11.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Acid Brown 188	1 Kg	1. Sulphanilic Acid 2. Sodium Nitrite 3. Resorcinol 4. Salicylic Acid 5. Soda Ash	0.400 Kg 0.232 Kg 0.200 Kg 0.300 Kg 0.600 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 31/83-ALC1/2011 **MEETING DATE** : 02.11.2011

1	Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:30.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.11.2011.			

2	Case No.:22/7/83-ALC1/2010	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Deferred
	HQ File :01/83/050/00113/AM11/	RLA File :07/21/040/00485/AM10/	Lic.No/Date:0710066856 07.09.2009	Defer Date:30.11.2011
	Decision : The Committee considered the case as per agenda. A reply by E-Mail dated 27.7.2011 received from firm and			

sent to TA (M/o Steel) on 29.7.2011. Reminder D.O issued on 19.9.2011. Comments awaited. Accordingly the case may be re-listed on 2.11.2011

Case No.:9/47/83-ALC1/2010	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Approved
HQ File :01/83/050/00920/AM11/	RLA File :03/95/040/00003/AM11/	Lic.No/Date:0310568673 08.04.2010	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 1.11.2011, taking cue from SION A-1572, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Thermal coated paper, self copy paper, printed/unprinted in roll forms or not; 50 GSM to 150 GSM+/-10%	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Thermal coated paper in jumbo rolls (size 200 mm upto 800 mm) of Rel. GSM	1.05 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:10/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Deferred
------------------------------------	--	--	---------------------------------

4	HQ File :01/83/050/00143/AM11/	RLA File :10/24/040/00018/AM11/	Lic.No/Date:1010038934 08.06.2010	Defer Date:30.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.11.2011.				

5	Case No.:33/27/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Deferred
	HQ File :01/83/050/00476/AM11/	RLA File :10/24/040/00054/AM11/	Lic.No/Date:1010040353 30.09.2010	Defer Date:30.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.11.2011.				

6	Case No.:14/51/83-ALC1/2010	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Deferred
	HQ File :01/83/050/01005/AM11/	RLA File :03/94/040/00279/AM11/	Lic.No/Date:0310601637 16.11.2010	Defer Date:30.11.2011
Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. Since the firm has not furnished the reply of D/L. Reminder issued to the firm by E-Mail on 12.10.2011 and 17.11.2011. Reply awaited. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 30.11.2011.				

7	Case No.:2/39/83-ALC1/2010	Party Name:SINGHVI PAPER PRODUCTS PRIVATE LIMITED	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Deferred
	HQ File :01/83/050/00706/AM11/	RLA File :04/24/040/00201/AM11/	Lic.No/Date:0410119806 14.12.2010	Defer Date:30.11.2011
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DIPP on 17.11.2011. and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 30.11.2011.				

8	Case No.:51/51/83-ALC1/2010	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Deferred
	HQ File :01/83/050/01042/AM11/	RLA File :02/24/040/00170/AM11/	Lic.No/Date:0210152844 30.12.2010	Defer Date:30.11.2011
	Decision : The Committee considered the case as per agenda. The reply received from the firm was forwarded to DIPP on 20.6.2011. DIPP has issued another D/L seeking information from the firm on 13.7.2011 by E-Mail. Reminder dated 24.8.2011 issued by this office by E-Mail. Reminder issued by DIPP on 7.10.2011 by E-Mail. Accordingly the case may be re-listed on 30.11.2011.			

9	Case No.:11/11/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Approved
	HQ File :01/83/050/00206/AM12/	RLA File :03/94/040/00972/AM11/	Lic.No/Date:0310614565 07.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem.Div.) vide U.O.No.14010/52/2009-Ch.II dated 14.11.2011 the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Demulsifier	1 Kg	As approved by Norms Committee-4	-Do-

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

10	Case No.:11/47/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Deferred
	HQ File :01/83/050/00922/AM11/	RLA File :10/24/040/00111/AM11/	Lic.No/Date:1010041749 14.02.2011	Defer Date:30.11.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.11.2011.

11	Case No.:21/51/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case deferred
	HQ File :01/83/050/01012/AM11/	RLA File :03/94/040/01100/AM11/	Lic.No/Date:0310620858 11.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 7.12.2011.			

12	Case No.:71/51/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Deferred
	HQ File :01/83/050/01062/AM11/	RLA File :10/24/040/00127/AM11/	Lic.No/Date:1010042112 14.03.2011	Defer Date:30.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.11.2011.			

13	Case No.:5/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Deferred
	HQ File :01/83/050/00200/AM12/	RLA File :03/95/040/00817/AM11/	Lic.No/Date:0310627594 21.04.2011	Defer Date:30.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 20.6.2011 and 9.9.2011. Reminder dated 12.10.2011 by E-Mail issued by this office. Accordingly the case may be re-listed on 30.11.2011.			

	Case No.:22/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Deferred
	HQ File :01/83/050/00217/AM12/	RLA File :03/95/040/00053/AM12/	Lic.No/Date:0310628464	Defer

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 20.6.2011 and 9.9.2011. Reminder dated 12.10.2011 by E-Mail issued by this office. Accordingly the case may be re-listed on 30.11.2011.

Case No.:31/18/83-ALC1/2011

Party Name:ESTEEM INDUSTRIES PVT. LTD,

Meet No/Date:31/83-ALC1/2011
02.11.2011

Status:Deffered
approved

HQ File :01/83/050/00361/AM12/

RLA File :17/24/040/00041/AM11/

Lic.No/Date:1710004043
09.05.2011

Defer
Date:02.11.2011

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem.Div.) vide U.O.No.14010/13/2011-Ch.II dated 24.10.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Gastalk-16-SAP (Styrenated Phenol 20 Moles Ethoxylate) (Appearance: Pale yellow Liquid)	1 Kg	1. Styrene Monomer (Colourless oily Liquid) 2. Ethylene Oxide (Colourless clear liquid) 3. Phenol (White Crystalline Mass)	0.084 Kg 0.750 Kg 0.160 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:8/11/83-ALC1/2011

Party Name:PLANT LIPIDS PRIVATE LIMITED

Meet No/Date:31/83-ALC1/2011
02.11.2011

Status:Case
Approved

HQ File :01/83/050/00203/AM12/

RLA File :10/24/040/00011/AM12/

Lic.No/Date:1010042962
10.05.2011

Defer Date:

16 **Decision :** The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNP/03/09-10/6582 dt. 25.10.2011 stating that the weighted average yield comes to 12.85% whereas the firm has applied at 15% yield, the Committee decided to approve the case at 15% yield as under:-

Item of Export	Qty	Item of Import	Qty
Black Pepper Oleoresin	34.35 MT	Light Black Pepper (Light Berries)	229.03 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

17	Case No.:3/19/83-ALC1/2011	Party Name:EAGLE PRESS PRIVATE LIMITED,	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Deferred
	HQ File :01/83/050/00378/AM12/	RLA File :04/24/040/00055/AM12/	Lic.No/Date:0410124423 26.05.2011	Defer Date:30.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.10.2011 issued by DIPP. Reminder dated 17.11.2011 (by E-Mail) issued by this office. Accordingly the case may be re-listed on 30.11.2011.			

18	Case No.:12/19/83-ALC1/2011	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Approved
	HQ File :01/83/050/00387/AM12/	RLA File :31/24/040/00207/AM11/	Lic.No/Date:3110048302 27.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.15022/2/2010-Ch.II dated 17.10.2011 the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Rifit 500 EC	1 Kg	1. 2,6 Diethyl Aniline	0.272 Kg

(Formulation of Pretilachlor
Tech. 94% Min.) (Pretilachlor
50% EC)

2. Propoxy Ethyl
Chloride
3. Chloro Acetyl
Chloride
4. Solvent C-9

0.239 kg
0.191 Kg
0.362 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:6/10/83-ALC1/2011

Party Name:COOKSON INDIA PVT. LTD.

Meet No/Date:31/83-ALC1/2011
02.11.2011

Status:Case
Approved

HQ File :01/83/050/00186/AM12/

RLA File :04/24/040/00062/AM12/

Lic.No/Date:0410124488
30.05.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 1.11.2011 the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Solder Paste OM 338 T (Consists of Solder Powder 88.5% - Combination of Tin 95.5%, Silver 4% and Copper 0.5% and 11.5% Paste Flux OM 338T)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Solder Powder (Lead free Powder) with the Combination of Tin 95.5%, Silver 4% and	0.8938 Kg

	Copper 0.5%	
2.	Paste Flux OM 338T	0.1162 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:30/19/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Approved
HQ File :01/83/050/00405/AM12/	RLA File :17/24/040/00018/AM11/	Lic.No/Date:1710004114 31.05.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/111/2011-Ch.II dated 16.11.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Product 32-AB (PEG-2 Oleyl Amine) (Yellow to light brown liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Oleyl Amine (Colour Hazen 22)	0.247 Kg 0.752 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:2/11/83-ALC1/2011	Party Name:FEROLITE JOINTINGS LTD.	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Approved
HQ File :01/83/050/00197/AM12/	RLA File :05/23/040/00073/AM12/	Lic.No/Date:0510292477 02.06.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 1.11.2011 the Committee decided to approve the case as under:-

Export Item :1

S.No.	Description of Item	Quantity
1.	Non Asbestos Jointing Sheets NAM 37 & NAM 39	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Synthetic Rubber/NBR (JSR N230S)	0.1584 Kg
2.	Aramid Pulp/(Twaron Aramid Pulp 3091)	0.0034 Kg
3.	Cellulose/Arbocel (ZZ 8/1-G or FIF 400)	0.05104 Kg

Export Item :2

S.No.	Description of Item	Quantity
1.	Non Asbestos Jointing Sheets NAM 32	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Synthetic Rubber/NBR (JSR N230S)	0.15136 Kg
2.	Aramid Pulp/(Twaron Aramid Pulp 3091)	0.05192 Kg
3.	Mineral Fibre/Rockseal (RS480-Roxul 1000)	0.1804 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

22

		02.11.2011	approved
HQ File :01/83/050/00202/AM12/	RLA File :31/24/040/00022/AM12/	Lic.No/Date:3110048403 02.06.2011	Defer Date:02.11.2011
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No.46011/13/2008-PC.II dated 5.9.2011 the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Pour Point Depressant	1 Kg	1. Behenyl Alcohol	0.270 Kg
		2. Cetostearyl Alcohol	0.145 Kg
		3. Acrylic Acid	0.115 Kg
		4. Heptane	0.040 kg
		5. Ortho/Mixed Xylene	0.520 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

23	Case No.:4/15/83-ALC1/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case deferred
	HQ File :01/83/050/00296/AM12/	RLA File :07/24/040/00074/AM12/	Lic.No/Date:0710079600 03.06.2011	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8.11.2011 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 30.11.2011..				

	Case No.:31/19/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Approved
	HQ File :01/83/050/00406/AM12/	RLA File :17/24/040/00006/AM12/	Lic.No/Date:1710004172 09.06.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem.Div.) vide U.O.No.14010/13/2011-Ch.II dated 24.10.2011 the Committee decided to approve the case as under:-

24

Export Item	Qty.	Import Item	Qty.
Product-3310 (Polyoxyethylene (10) Oleyl Cetyl Alcohol) (Colourless to pale yellow clear liquid)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid) 2. Oleyl Cetyl Alcohol ((Ocenol 50/55) Colourless/pale clear insoluble liquid)	0.619 Kg 0.380 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

25

Case No.:4/23/83-ALC1/2011	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Deferred
HQ File :01/83/050/00427/AM12/	RLA File :03/94/040/00235/AM12/	Lic.No/Date:0310638440 24.06.2011	Defer Date:30.11.2011
Decision : The Committee considered the case as per agenda. and noted that reply from the firm has been received and sent to DIPP on 1.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 30.11.2011.			

26

Case No.:5/23/83-ALC1/2011	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Deferred
HQ File :01/83/050/00428/AM12/	RLA File :03/94/040/00234/AM12/	Lic.No/Date:0310638447 24.06.2011	Defer Date:30.11.2011
Decision : The Committee considered the case as per agenda. and noted that reply from the firm has been received and sent to DIPP on 1.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable			

TA to examine the case. Accordingly the case may be re-listed on 30.11.2011.

27

Case No.:6/19/83-ALC1/2011	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Approved
HQ File :01/83/050/00381/AM12/	RLA File :10/24/040/00022/AM12/	Lic.No/Date:1010043890 27.06.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of Biotechnology vide their letter No.BT/IL/05/338/2010-PID dated 11.4.2011 the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Novowash Biobleach	1 MT	1. Indistar Active (Concentrated Laccase Enzyme)	0.12 MT
		2. Indistar Control (Catalyst for Enzyme)	0.05 MT
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

28	Case No.:3/23/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case deferred
	HQ File :01/83/050/00426/AM12/	RLA File :03/94/040/00278/AM12/	Lic.No/Date:0310639001 28.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 1.11.2011. Accordingly the case may be re-listed on 30.11.2011.			

	Case No.:1/15/83-ALC1/2011	Party Name:MAIL SOLUTIONS INDIA PRIVATE LIMITED	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Deferred
	HQ File :01/83/050/00293/AM12/	RLA File :04/24/040/00035/AM12/	Lic.No/Date:0410125433	Defer

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 17.11.2011. Accordingly the case may be relisted on 30.11.2011

Case No.:2/15/83-ALC1/2011

Party Name:CORTICA MFG (INDIA) PVT LTD

Meet No/Date:31/83-ALC1/2011
02.11.2011

Status:Case
Approved

HQ File :01/83/050/00294/AM12/

RLA File :04/24/040/00002/AM12/

Lic.No/Date:0410125439
29.06.2011

Defer Date:

The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 1.11.2011 the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Nitrile rubberized Cork Sheets containing 38% cork and minimum 27.5% nitrile rubber	6110 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Granulated Cork	2437.9 Kg
2.	Acrylo nitrile butadiene rubber	1713.8 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:6/15/83-ALC1/2011

Party Name:UNITED PHOSPHORUS LTD.

Meet No/Date:31/83-ALC1/2011
02.11.2011

Status:Case
Approved

HQ File :01/83/050/00298/AM12/

RLA File :03/95/040/00769/AM11/

Lic.No/Date:0310640059

Defer Date:

04.07.2011

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.15022/23/2006-Ch.II dated 6.9.2011 the Committee decided to approve the case as under:-

31

Export Item	Qty.	Import Item	Qty.
Acephate 97% DF	1 Kg	1. O,O-Dimethyl Phosphoramido Thioate (DMPAT) 95%	1.140 Kg
		2. Methylene Chloride	0.500 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

32

Case No.:6/23/83-ALC1/2011	Party Name:FG GLASS INDUSTRIES PVT. LTD.	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Deferred
HQ File :01/83/050/00429/AM12/	RLA File :03/94/040/00280/AM12/	Lic.No/Date:0310640035 04.07.2011	Defer Date:30.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14.11.2011 (by E-Mail) issued by DIPP. Accordingly the case may be re-listed on 30.11.2011..			

Case No.:8/15/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Approved
HQ File :01/83/050/00300/AM12/	RLA File :04/24/040/00090/AM12/	Lic.No/Date:0410125628 05.07.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP

vide their U.O.No. Nil dated 1.11.2011 the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Solder Paste OM 338 T (Consists of Solder Powder 88.5% - Combination of Tin 95.5%, Silver 4% and Copper 0.5% and 11.5% Paste Flux OM 338T)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Solder Powder (Lead free Powder) with the Combination of Tin 95.5%, Silver 4% and Copper 0.5%	0.8938 Kg
2.	Paste Flux OM 338T	0.1162 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:9/15/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Approved
HQ File :01/83/050/00301/AM12/	RLA File :04/24/040/00084/AM12/	Lic.No/Date:0410125657 05.07.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 1.11.2011 the Committee decided to approve the case as under:-

Export Item

34

S.No.	Description of Item	Quantity
1.	Solder Paste OM 345 (Combination of Paste flux 11.5% and 88.5% Tin Alloy Powder consisting of Tin 96.5%, Silver 3%, Copper 0.5%)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Tin Alloy Powder SAC 305 T 3 (Tin Alloy Powder with the combination of Tin 96.5%, Silver 3% and Copper 0.5%)	0.893 Kg
2.	Paste Flux OM 345 (Paste Flux-OM 345)	0.116 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

35

Case No.:14/19/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Deferred
HQ File :01/83/050/00389/AM12/	RLA File :10/24/040/00024/AM12/	Lic.No/Date:1010044061 05.07.2011	Defer Date:30.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.11.2011.			

Case No.:9/19/83-ALC1/2011	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Approved
HQ File :01/83/050/00384/AM12/	RLA File :07/24/040/00110/AM12/	Lic.No/Date:0710080463 06.07.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No.46011/01/2011-PC.II dated 2.11.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Filler Masterbatch containing 30%+/-Polypropylene and 70%+/-Calcium Carbonate)	1 Kg	1. Polypropylene Granules 2. Calcium Carbonate	0.306 Kg 0.700 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:11/19/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Approved
HQ File :01/83/050/00386/AM12/	RLA File :07/24/040/00102/AM12/	Lic.No/Date:0710080436 06.07.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 1.11.2011 the Committee decided to approve the case as under:-

Export Item

As per application

Import Item

S.No.	Description of Item	Quantity
1 to 4.	Relevant Pinewood	1.00 CBM/CBM content in export
5.	2.5 Inch x 0.113” 15 degree coil wire collated	Net to Net

	nail shank (total 108 cartons)	
6.	3 Inch 15 degree coil wire collated nail shank (total 162 cartons)	Net to Net
7.	1 Inch 15 degree coil wire collated nail shank (total 108 cartons)	Net to Net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:4/19/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Approved
HQ File :01/83/050/00379/AM12/	RLA File :03/95/040/00261/AM12/	Lic.No/Date:0310641213 08.07.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/123/2011-Ch.II dated 14.10.2011 the Committee decided to approve the case on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
Stero OA 150 (Oleic Acid Ethoxylate/Oleic Acid 15 mole ethoxylate)	1 Kg	1. Oleic Acid 2. Ethylene Oxide	0.299 Kg 0.700 Kg
Stero CO 230 (Polyethylene Triglyceride Ricinoleic Acid)	1 Kg	Ethylene Oxide	0.570 Kg
Stero CO 500 (Polyethylene Triglyceride Ricinoleic Acid)	1 Kg	Ethylene Oxide	0.722 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

39	Case No.:10/19/83-ALC1/2011	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Deferred
	HQ File :01/83/050/00385/AM12/	RLA File :07/24/040/00374/AM11/	Lic.No/Date:0710080498 08.07.2011	Defer Date:30.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to M/o Steel on 11.8.2011. Reminder U.O issued on 12.10.2011. Accordingly the case may be re-listed on 2.11.2011.			

40	Case No.:20/19/83-ALC1/2011	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Deferred
	HQ File :01/83/050/00395/AM12/	RLA File :02/24/040/00061/AM12/	Lic.No/Date:0210162011 08.07.2011	Defer Date:30.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 17.11.2011. Accordingly the case may be relisted on 2.11.2011			

41	Case No.:7/23/83-ALC1/2011	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Deferred
	HQ File :01/83/050/00430/AM12/	RLA File :03/94/040/00105/AM12/	Lic.No/Date:0310641792 12.07.2011	Defer Date:30.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 30.11.2011.			

	Case No.:2/23/83-ALC1/2011	Party Name:VICTORY CHEMICALS	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Approved
	HQ File :01/83/050/00425/AM12/	RLA File :03/95/040/00115/AM12/	Lic.No/Date:0310642772 18.07.2011	Defer Date:

42

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem.Div.) vide U.O.No.14010/120/2011-Ch.II dated 1.11.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Calcium Hypophosphite	1 Kg	Hypophosphorous Acid 50%	1.937 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

43

Case No.:2/19/83-ALC1/2011	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Approved
HQ File :01/83/050/00377/AM12/	RLA File :03/95/040/00308/AM12/	Lic.No/Date:0310645302 29.07.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem.Div.) vide U.O.No.15022/5/2011-Ch.II dated 8.11.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
D- Trans Allethrin Technical	1 Kg	1. Allethlone Alcohol 2. Chrysanthemic Acid	0.540 Kg 0.684 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:17/19/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Approved
HQ File :01/83/050/00392/AM12/	RLA File :03/95/040/00274/AM12/	Lic.No/Date:0310645509 01.08.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.15022/25/2006-Ch.II dated 18.10.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Flonicamid (Flonicamid Technical)	1 Kg	1. Trifluoroacetyl Chloride 2. Ethyl Vinyl Ether 3. Methyl-3-Methoxyacrylate 4. Aminoacetonitrile Sulfate 5. Sodium Methoxide 98% Min. 6. N-Methyl-2-Pyrrolidone 7. Pyridine 8. Methylene Dichloride 9. Toluene 10. Methanol	1.258 Kg 0.683 Kg 0.992 Kg 0.820 Kg 0.508 Kg 0.300 Kg 0.243 Kg 1.387 Kg 0.950 Kg 0.900 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:18/19/83-ALC1/2011	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Approved
HQ File :01/83/050/00393/AM12/	RLA File :03/95/040/00326/AM12/	Lic.No/Date:0310645567 01.08.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.15022/19/2008-Ch.II dated 8.11.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
-------------	------	-------------	------

Transfluthrin Technical	1 Kg	1. D.V. Acid Chloride 2. 2,3,5,6, Tetra Fluoro Benzyl Alcohol	0.674 Kg 0.533 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

46	Case No.:25/19/83-ALC1/2011	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Approved
	HQ File :01/83/050/00400/AM12/	RLA File :03/95/040/00333/AM12/	Lic.No/Date:0310645824 02.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem.Div.) vide U.O.No.14010/44/2009-Ch.II dated 17.10.2010 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Neeliglow Solvent Yellow 172	1 Kg	1. Demap Aldehyde [4-(N,N-Diethylamino) Salicylaldehyde] 2. 2-Amino Phenol-4-Sulfonamide 3. Cyano Acetamide 4. Dimethyl Formamide	0.701 Kg 0.683 Kg 0.339 Kg 2.000 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

Case No.:1/27/83-ALC1/2011	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Deferred
----------------------------	---	--	-------------------------

47	HQ File :01/83/050/00518/AM12/	RLA File :02/24/040/00023/AM12/	Lic.No/Date:0210165822 13.09.2011	Defer Date:30.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.11.2011				

48	Case No.:2/27/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Deferred
	HQ File :01/83/050/00519/AM12/	RLA File :03/94/040/00557/AM12/	Lic.No/Date:0310655609 23.09.2011	Defer Date:30.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.11.2011				

49	Case No.:3/27/83-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Deferred
	HQ File :01/83/050/00520/AM12/	RLA File :03/94/040/00534/AM12/	Lic.No/Date:0310656091 26.09.2011	Defer Date:30.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.11.2011				

50	Case No.:1/31/83-ALC1/2011	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:31/83-ALC1/2011 02.11.2011	Status:Case Deferred
	HQ File :01/83/050/00564/AM12/	RLA File :03/95/040/00610/AM12/	Lic.No/Date:0310661814 24.10.2011	Defer Date:30.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.11.2011				

Date:17.11.2011
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer